

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 11/MP/2016

- Subject : Petition under Section 79(1) (c) and (f) of the Electricity Act, 2003 read with Regulations 10, 19, and 23 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 read with Regulations 110, 111,112 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
- Date of hearing : 31.3.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioners : National Energy Trading & Services Limited
Lanco Anpara Power Ltd.
- Respondents : Power Grid Corporation of India Limited and others
- Parties present : Shri Sanjay Sen, Senior Advocate, NETSL
Shri Avijeet Lala, Advocate, LANCO
Shri Arun Tholia, LANCO
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel for the petitioner requested for two weeks time to file rejoinder to the reply of PGCIL. Request was allowed by the Commission.

2. The Commission directed the petitioner to file its rejoinder on or before 16.4.2016 with an advance copy to the respondents. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 26.4.2016.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)